

Ex. No. 08/19 (ID No. 24/19)  
Shiv Naresh Sports Pvt. Ltd.  
Vs.  
University of Delhi

**The matter has been heard through cisco webex video conferencing.**

File taken up on application under Section 151 CPC filed by the DH

29.07.2020

Present: Ms. Anusuya Salwan, Ld. Counsel for DH  
Sh. G.K.Pathak, Sh. Manek Singh and Ms. Akaknsha Kaul, Ld. Counsels  
for the judgment debtor

Vide order dated 27.09.2019, Warrant of attachment for attaching the account no. 20433273217, Allahbad Bank, Timarpur, Delhi of the judgment debtor i.e. University of Delhi to the tune of Rs. 1.25 crores, was issued and the concerned Chief Manager/Manager was directed to freeze the said amount and furnish the report on the next date of hearing i.e. 06.12.2019. However, the DH has not filed the PF, therefore, warrant of attachment was not issued. Thereafter, again on 06.12.2019, this Court had passed the similar directions and the matter was posted to 06.03.2020 for further proceedings.

As per order dated 06.03.2020, the warrant of attachment on Allahabad Bank was served but no report was filed by the bank. On 06.03.2020, it was directed to the Chief Manager/Manager of the bank to inform the court about the amount freezed by them in terms of order dated 06.12.2019 and the matter was adjourned to 15.05.2020. Thereafter, after few days the normal working of the Courts was suspended on account of Covid-19 pandemic. Now, the DH has filed the aforesaid application, although the NDOH is 03.10.2020.

In view of the aforesaid orders, the Chief Manager/Manager of Allahbad Bank is directed to comply the previous orders and furnish the report in terms of previous orders on or before 07.08.2020 on email ID of this Court i.e [readeradj07central@gmail.com](mailto:readeradj07central@gmail.com) with copy to Ld. Counsel for DH and JD on their email ID's [anu11salwan@yahoo.co.in](mailto:anu11salwan@yahoo.co.in) and [gkpathak\\_72@yahoo.com](mailto:gkpathak_72@yahoo.com) respectively. The DH is directed to serve the copies of the previous orders on Chief Manager/Manager so that Chief Manager/Manager will be able to comply this order as well the previous orders. Put up for further proceedings on 14.08.2020. It is directed to the Ahlmad to send the digitally signed copy of this order to the Ld. Counsel for parties through Whatsapp.

ARUN

SUKHIJA

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by ARUN

SUKHIJA

Date: 2020.07.29

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**(Arun Sukhija)**

ADJ-07/Central/Tis Hazari Courts,  
Delhi/29.07.2020

CS No.506/17 (ID No. 3947/17)

ICICI Bank Ltd.

V.

Madan Mohan

29.07.2020

The matter has been heard through cisco webex video conferencing.

Present: Shri Vishal Rao, Ld. Counsel for the Plaintiff.  
Defendant is already ex-parte.

The Ld. Counsel for the Plaintiff submits that the matter has been settled with the defendant. The Ld. Counsel for the Plaintiff has sent the statement of withdrawal of the suit on email ID [readeradj07central@gmail.com](mailto:readeradj07central@gmail.com). The statement is accepted. The suit of the Plaintiff is dismissed as withdrawn being settled/satisfied.

File be consigned to Record Room after due compliance.

ARUN

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by ARUN

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Date: 2020.07.29  
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**(Arun Sukhija)**

ADJ-07/Central/Tis Hazari Courts,  
Delhi/29.07.2020